

[Sh. Chitta Basu]

move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to move a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI CHITTA BASU . I introduce the Bill

15.42 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of articles 200 and 201)

[English]

SHRI CHITTA BASU (Barasat) I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR. CHAIRMAN The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India "

*The motion was adopted*

SHRI CHITTA BASU I introduce the Bill

15.43 hrs.

AGRICULTURAL WORKERS BILL\*

[English]

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill to provide

for the welfare of agricultural workers and to regulate their employment and conditions of service and for matters connected therewith.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the welfare of agricultural workers and to regulate their employment and conditions of service and for matters connected therewith."

*The motion was adopted.*

SHRI CHITTA BASU : I introduce the Bill

15.43 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Eighth Schedule)

[English]

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR. CHAIRMAN The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India "

*The motion was adopted.*

SHRI CHITTA BASU : I introduce the Bill

15.44 hrs.

AGRICULTURAL WORKERS (MINIMUM WAGES AND WELFARE) BILL\*

[English]

SHRI DHARMESH PRASAD VARMA

(Bettiah): I beg to move for leave to introduce a Bill to provide for the payment of minimum wages and for welfare of agricultural workers.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the payment of minimum wages and for welfare of agricultural workers.

*The motion was adopted*

SHRI DHARMESH PRASAD VARMA: I introduce the Bill.

15.44 1/2 hrs.

AGRICULTURAL WORKERS (MINIMUM WAGES AND WELFARE) BILL\*

[English]

SHRI SATYAGOPAL MISRA (Tamluk): I beg to move for leave to introduce a Bill to provide for the payment of minimum wages and welfare of agricultural workers.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the payment of minimum wages and welfare of agricultural workers."

*The motion was adopted*

SHRI SATYAGOPAL MISRA: I introduce\*\* of the Bill.

15.45 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Insertion of new article 16A)

[English]

SHRI AMAR ROYPRADHAN (Cooch Behar): I beg to move:

"That the Bill further to amend the Constitution of India be taken into consideration."

This Bill is for insertion of Article 16A, that is, Right to Work in the Constitution. I think, this insertion of the Article in the Constitution is of urgent necessity. By inserting Article 16A I would like to say that every citizen within the age limit of 18 years to 50 years shall have the right to work so as to provide employment and remuneration therefrom.

In my Statement of Objects and reasons, I have clearly stated that unemployment is one of the biggest challenges that our country is facing today. This unemployment problem is the problem of the problems of our country. This problem is driving our youths to destructive channels. The country is trembling with this problem. There may be explosion at any time. The entire country should be aware of it. I know that when these youths are taking the other paths, we may find so many wrongs in them. But one thing we must have to appreciate, one thing we must have to think that these youths of our country are not seeing any light before them and so they may get ready without hesitation to put out the light of the country. Can we imagine how long these youths of our country will stand in the queue of the employment exchanges? On the one hand, we have been celebrating the forty-three years of our independence with pomp and grandeur and, so on the other hand, forty-three millions of our youths are in the queue of the employment exchanges. Though the right to work is

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\*\* Introduce with the recommendation of the President.